

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA No. 114/2000 in
OA No. 2086/1996

10

New Delhi this the 30th day of May, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Suresh Kumar Tyagi ... Applicant

(By Shri V.K.Rao, Advocate)

-Versus-

Union of India & anr. ... Respondents

(By Shri V.S.R.Krishna, Advocate)

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Order sought to be reviewed was passed during the period, Advocates were on strike. The same was passed on merits in terms of Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987. The same, in our view, cannot be ^{re-}considered by permitting the applicant to reargue the OA. Present RA in the circumstances is summarily rejected.

V.K.Majotra

(V.K. Majotra)
Member (A)

Ashok Agarwal

(Ashok Agarwal)
Chairman

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